

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4563**

TO BE ANSWERED ON THE 28TH MARCH, 2023/ CHAITRA 7, 1945 (SAKA)

CHILD TRAFFICKING

†4563. SHRI RATTAN LAL KATARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is conducting any nationwide campaign to check child trafficking;

(b) if so, the details of child trafficking cases during the last three years;

(c) whether Delhi Police has busted a gang involved in sale of children in July, 2022; and

(d) whether the Government proposes to enact more stringent laws for severe punishment to culprits involved in kidnapping and trafficking of children and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. Therefore, primarily it is the responsibility of respective State Governments/ Union Territory Administrations (UTs) to take necessary steps for preventing and countering the crime of human trafficking.

However, the Ministry of Home Affairs (MHA) has been supplementing the efforts of the State Governments in this regard by providing them guidelines on preventing and countering human trafficking in the form of

various Advisories issued from time to time. The Ministry has also provided financial assistance to all States/UTs for upgrading/setting up Anti Human Trafficking Units in all Districts of their States/UTs. The Ministry has also been assisting the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums' with a view to sensitizing the Police/Law officers of the States/UTs about the latest initiatives/developments in technology etc., aimed at addressing the issue of human trafficking in a focused and efficient manner.

(b): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and UTs and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2021. Details of child victims (below 18 years) trafficked during the last three years are given below:

Year	Child victims (below 18 years)
2019	2863
2020	2222
2021	2877

(c): The Delhi Police had busted a gang of human traffickers in July 2022, which was involved in selling new born babies. A FIR No. 128/22 under section 370(4)/363/34 of Indian Penal Code (IPC), read with Section

81 of the Juvenile Justice Act, was registered by the Crime Branch of Delhi Police.

(d): Strengthening the Criminal Laws, inter-alia, on issues relating to kidnapping/human trafficking of children, is a continuous process undertaken by the Government from time to time. The Government of India has already initiated the process of a comprehensive review of the criminal laws in consultation with all stakeholders.
